

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Civil Appeal No(s). 4033/2009

PERUMATTY GRAMA PANCHAYAT

Appellant(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

WITH

C.A. No. 4034/2009
C.A. No. 4035/2009
C.A. No. 4036/2009
C.A. No. 4037/2009
C.A. No. 3538-3539/2010
C.A. No. 3540/2010
C.A. No. 3541/2010
(With Interim Relief and Office Report)

Date : 15/01/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. A. Raghunath,Adv.

Mr. M. T. George,Adv.

Mr. P. V. Dinesh,Adv.

Mr. Romy Chacko,Adv.

For Respondent(s)

Mr. M. T. George,Adv.

Mr.Govind Jee,adv.

Mr. Prashant Bhushan,Adv.

Mr. Romy Chacko,Adv.

Mr.Siddhanth Kochar,adv.

M/s Suresh A. Shroff & Co.,Adv.

Ms.Shomona Khanna,adv.

Mr.Nikhil Nayyar,adv.

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified

The office is that the Ld.counsel for the appellant

in

Digitally signed by

Sushma Kumari Bajaj

C.A.No.4033/09 and M/s S.A.Shroff & Co. appearing for some of the

Date: 2015.01.17

10:59:38 IST

Reason:

respondents in all the matters have already filed the statement of case.

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ITEM NO.91

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The office report proceeds to state that some of the appellants and the respondents have failed to file the statement of case within the period provided in the order dated 7.11.2012 of the Hon'ble Judge in Chamber. Order XIX Rule 32 of the

Supreme Court

Rules, 2013 provides that if the appellant does not file a statement of case within the time, as provided for in sub rule (1), it shall be presumed that the appellant has adopted the list of dates/synopsis containing chronology of events as filed at the time of presentation of petition for seeking special leave to appeal (SLP)/appeal, as statement of case, and does not desire to file any further statement of case. The order further provides that if the respondent has entered appearance and does not file a statement of case within the time, as provided in Sub Rule (1) (i.e. 35 days) it shall be presumed that he does not desire to lodge the same.

In view of the rule position cited above, the matter shall be processed for listing before the Hon'ble Court under the rules.

(M K HANJURA)
Registrar

SB